

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4235

ANSWERED ON:21.04.2005

ALLOTMENT OF LAND FOR DEVELOPMENT OF AIRPORT

Khandelwal Shri Vijay Kumar;Moghe Shri Krishna Murari;Pandey Dr. Laxminarayan;Tripathi Shri Chandramani

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the names of airports to be developed for which land has been allotted to National Airports Authority by the Government of Madhya Pradesh;
- (b) whether the development work has been completed;
- (c) if not, the reasons therefor;
- (d) whether the Government of Madhya Pradesh has sought 5.87 acres of land from the National Airports Authority; and
- (e) if so, the details and the action taken by the Union Government thereon?

Answer

- MINISTER OF STATE(INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

- (a) Govt. of Madhya Pradesh has allotted land at Khajuraho airport only. Additional land has been sought at Bhopal airport for extension of the runway to 7500 ft.
- (b) & (c) Yes, Sir. Extension of runway at Khajuraho airport has been completed. However, the extended portion of runway could not be commissioned as works related to diversion of canals and High Tension (H.T.)lines has not been completed by concerned authorities in the State Government.
- (d) & (e) Yes, Sir. Airports Authority of India (AAI) has agreed "in principle" to lease 5.87 acres of land at Bhopal airport for the development of the State Government Hangar Complex at a token fee of Re.1/- and also subject to certain conditions.